

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI.**

Original Application No. 192 of 2020(Suo Motu)

Tribunal on its own motion-SUO MOTU
Based on the News item in the New Indian
Express Newspaper, Chennai Edition dated
24.09.2020, "Civic Issue in Chitlapakkam –
Irregular garbage Collection irks local residents".

Vs

The Principal Secretary to Govt. of Tamil Nadu,
Health and Family Welfare Department, Govt.
Secretariat, Fort St. George Chennai,
Tamil Nadu - 600009 & 6 others.

... Respondents

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Advocate

**Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

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... Respondents

REPORT FILED ON BEHALF OF THE 5TH RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD

I, R.Sarasavani, D/o. Thiru. Raghavan, Hindu, aged about 56
years, having my office at No. 76, Mount Salai, Guindy, Chennai -
600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu
Pollution Control Board, Chennai and I am filing this Report on behalf of
the 5th Respondent TNPC Board and as such I am well acquainted with
the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble NGT (SZ) in its
order 17.11.2021 directed inter alia that:

*"The Pollution Control Board is also directed to file further report
regarding the further action taken for non-compliance of the Solid Waste
Management Rules, by the said Panchayat.*

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02/3/2022

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

3. It is respectfully submitted that in pursuance to the said order, in exercise of the powers vested under Section 5 of the Environment Protection Act, 1986, the respondent Board has already issued directions vide proceeding dated 09.12.2020 to the Executive Officer, Chitlapakkam Town Panchayat to stop the operation of the incineration facility at S.F.No.256, Chitlapakkam Village, Tambaram Taluk, Chengalpattu District immediately and to remit the Interim Environmental Compensation of Rs 8 Lakhs and the Town Panchayat is liable to remit the Environmental Compensation for non compliance of Solid Waste Management Rules, 2016. But the said local body has not complied with the said directions and not remitted the environmental compensation and now the said local body was merged with Tambaram City Municipal Corporation.

4. It is further submitted that, in the meanwhile, a news was flashed in the "Times of India Daily dated 12.12.2021 under the caption "Despite NGT order, Chitlapakkam lake continues to be a dump yard". The said site was inspected by the officials of O/o. DEE, TNPCB, Maraimalai Nagar on 12.12.2021, during inspection the following points were observed :

i. There is no dumping of fresh solid waste in the Solid Waste Processing Centre which is located at the fringe of the Chitlapakkam Lake and there is no dumping of solid waste in the Chitlapakkam Lake.

ii. Tambaram City Municipal Corporation is in the process of removing the solid waste already dumped in the Chitlapakkam solid waste processing centre. Further they have already dismantled the shed

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6/23/2022

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

along with the incinerator provided for solid waste processing in the said area. It was informed by the officials that they will be removing the entire solid waste dumped in the area and it will be closed with GI sheet.

iii. The solid waste cleared from the Chitlapakkam solid waste processing centre is dumped in the Kolathur dump site located at Appur Village, Chengalpattu District in Singaperumal koil-Oragadam 6 line road in an extent of 45 acres. Further the Kattangulathur Block, Thiruporur Block, St Thomas Mount Block, then Tambaram, Pallavaram Municipalities use the said dump site for dumping solid waste generated in their municipal areas.

iv. The unsegregated Municipal solid waste collected from the Chitlapakkam area is being transported and dumped in the above said dump site in daily basis.

5. It is respectfully submitted that, the Tamil Nadu Pollution Control Board has issued directions under Section 5 of the Environment (Protection) Act, 1986 vide proceeding dated 10.01.2022 to the Commissioner, Tambaram City Municipal Corporation for strict compliance of the following conditions:

i. The Tambaram City Municipal Corporation shall comply with the provisions of solid waste Management Rules, 2016 and shall comply with the orders passed by the Hon'ble NGT in OA No.606 of 2018 from time to time.

ii. The Tambaram City Municipal Corporation shall ensure 100% collection of solid waste being generated within

02/3/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

Chitlapakkam Municipal area with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules 2016.

iii. The local body shall regularly monitor the collection of solid waste from the said area, to avoid dumping of solid waste in the said area in question and shall levy fine on the violators dumping the solid waste.

iv. The local body shall ensure that the plastic waste and other recyclable waste shall be sent to authorized recyclers or for co-incineration in cement kiln.

v. The local body shall initiate immediate action for Bio-mining of the legacy waste dumped in the Kolathur dump site.

vi. The local body shall create awareness among the public with the help of associations in the local body area for proper segregation and collection of solid waste.

vii. The local body shall apply and obtain renewal of authorization under Solid Waste Management Rules, 2016 for the composting centre immediately.

viii. The local body is liable to pay Environmental Compensation for non compliance of the conditions stipulated vide Sl. No. 1 to 7.

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02/3/22

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (SZ) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

dlan
02/3/22
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.
BEFORE ME

VERIFICATION

I, R.Sarasavani, D/o. Raghavan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

dlan
02/3/22
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

Under the above circumstances, it is requested that the Honorable National Council (NC) be pleased to grant the request of the applicant and to issue the necessary orders and directions in the best and convenient manner.

[Signature]
Name of Applicant
Address of Applicant
City/Town/Village

DECLARATION

I, the undersigned, do hereby declare that the information furnished above is true and correct to the best of my knowledge and belief.

[Signature]
Name of Applicant
Address of Applicant
City/Town/Village

**BEFORE THE NATIONAL GREEN
TRIBUNAL SOUTHERN BENCH,
CHENNAI.**

**Original Application No. 192 of
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Tribunal on its own motion-SUO
MOTU Based on the News item in the
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Irregular garbage Collection irks local
residents”.

Vs

The Principal Secretary to Govt. of
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... Respondents

**REPORT FILED ON BEHALF OF
THE 5TH RESPONDENT - TAMIL
NADU POLLUTION CONTROL
BOARD.**

**Advocate for Respondent: TNPCB
Thiru. S. Sai Sathya Jith,
Advocate, Chennai.**

Date:02.03.2022.

Date of hearing on:22.03.2022

